

NATIONAL COMPANY LAW TRIBUNAL  
GUWAHATI BENCH

**DIARY No.03(064)/2018**

Under Section 7 of the Insolvency and Bankruptcy Code, 2016 read with Rule 4 of the Insolvency & Bankruptcy (Application to Adjudication Authority Rules, 2016

In the matter of:

Punjab National Bank ... Financial Creditor  
-Versus-  
M/s. Shree Sai Prakash Alloys Pvt. Ltd. ... Corporate Debtor

**Order delivered on 25<sup>th</sup> June, 2018**

**Coram:**

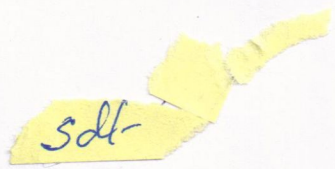
**Present: Hon'ble Mr Justice P. K. Saikia, Member (J)**

For the applicant/Financial Creditor : Mr. K. K. Nandi, Advocate  
For the Non-applicant/Corporate Debtor : Mr. A. K. Roy, Advocate

**ORDER**

**Per Hon'ble Mr. Justice P. K. Saikia, Member (J):**

1. Mr. K. K. Nandi, learned counsel appears for the applicant/financial creditor. Mr. A. K. Roy, learned counsel appears for the non-applicant/corporate debtor.
2. The learned counsel appearing for the corporate debtor submits that for certain reasons he is not in a position to file reply/rejoinder in time. Therefore, he needs some time.
3. In this connection, I have also heard Mr. K. K. Nandi, learned counsel for the financial creditor. The corporate debtor is granted time to file reply/rejoinder within 15(fifteen) days from today, simultaneously supplying copy thereof to the financial creditor. The financial creditor is directed to file sur-rejoinder within 5 (five) days from the date of receipt of the reply/rejoinder from the side of the corporate debtor.
4. In view of this, list the matter on ~~23<sup>rd</sup>~~ <sup>25<sup>th</sup></sup> July, 2018.

  
(Adjudicating Authority)  
National Company Law Tribunal  
Guwahati Bench, Guwahati.

Dated, Guwahati the 25<sup>th</sup> June, 2018  
/DeKa/25-06-2018/

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